

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 202 OF 2018 &
IA NO. 1478 OF 2018**

Dated : 2nd November, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Jaipur Vidyut Vitran Nigam Ltd. & Ors. Appellant(s)
Versus
Rajasthan Electricity Regulatory Commission & Anr. Respondent(s)**

Counsel for the Appellant(s) : Ms. Susan Mathew
Mr. S. Bansal

Counsel for the Respondent(s) : Mr. Amit Kapur
Ms. Poonam Verma
Ms. Abiha Zaidi
Mr. Tarul Sharma for R-2

ORDER

**IA No. 1478 of 2018
*(Application for condonation of delay in filing reply)***

For the reasons stated in the accompanying affidavit, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 202 OF 2018

Learned counsel for Appellant seeks three weeks' time to file rejoinder. Time is granted. She may file the rejoinder on or before 26-11-2018 with advance copy to the other side.

List the matter on **10-12-2018**.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

tpd/kt